



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

| | | | |
|----------------------|---|---|---------------------|
| വാല്യം 7 Vol. VII | തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday | 2018 ജൂൺ 12 12th June 2018 1193 ഇടവം 29 29th Idavam 1193 1940 ജ്യേഷ്ഠം 22 22nd Jyaishta 1940 | നമ്പർ } No. } 24 |
|----------------------|---|---|---------------------|

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 571/2018/LBR.

Thiruvananthapuram, 18th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. K. Prasad, Managing Partner, Western India Fibre Company, Saral Building, Thuravoor P. O., Alappuzha-688 532 and the worker of the above referred establishment Smt. Jayasree, M., Maruthachikkal, Kuthirapanthi, Alappuzha-688 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 24/2018/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and arrear wages to Smt. Jayasree, M., Maruthachikkal, Kuthirapanthi, Alappuzha-688 002 by the management of Western India Fibre Company, Thuravoor, Alappuzha is justifiable? If not what relief she is entitled to?

(2)

G. O. (Rt.) No. 572/2018/LBR.

Thiruvananthapuram, 18th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Duroflex Pvt. Limited, Chungom, Alappuzha-688 011 and the workman of the above referred establishment

Sri Sabu Joseph, Elamkunnam Veedu, Thathampalli P. O., Alappuzha-688 013 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sabu Joseph, by the Management of Duroflex Pvt. Limited, Chungom, Alappuzha is justifiable or not? If not what reliefs he is entitled to?

(3)

G. O. (Rt.) No. 587/2018/LBR.

Thiruvananthapuram, 21st May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, SDPY Central School, Kalathra, Kannamaly, Ernakulam and the worker of the above referred establishment Smt. J. D. Greensha, Makkoram Veed, Kulangara Parambu, A.K.G. Lane, Kadebhagum, Palluruthi, Kochi-682 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the worker namely Smt. J. D. Greensha by the management of SDPY Central School, Kannamaly is justifiable or not? If not what relief the worker is entitled to get?

(4)

G. O. (Rt.) No. 588/2018/LBR.

Thiruvananthapuram, 21st May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, M/s SDPY Unaided Plus Two School, Palluruthy, Kochi-682 006, and the worker of the above referred establishment Smt. Mani, V. P., Nikarthil Veedu, Guru Nagar Road, Kacherippadi, Palluruthi, Kochi-682 006, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the worker namely Smt. Mani, V. P. by the management of M/s SDPY Unaided Plus Two School, Palluruthy is justifiable or not? If not what relief the worker is entitled to get?

(5)

G. O. (Rt.) No. 589/2018/LBR.

Thiruvananthapuram, 21st May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Medicare Electro Diagnostic Equipments & Appliances Pvt. Ltd. (Media Private Limited) Medea Lasik Laser Centre, Little Flower Hospital, Angamaly, Ernakulam, Kerala-683 572 and the worker of the above referred establishment Smt. Mini Alias, Kurissinkal Veedu, Angadikkadavu, Angamali-683 572, Ernakulam District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Smt. Mini Alias from service by the management of Medicare Electro Diagnostic Equipments & Appliances Pvt. Ltd. (Medea Lasik Laser Centre), Angamaly, Ernakulam-683 572 is justifiable or not? If not what are the reliefs she is entitled to?

(6)

G. O. (Rt.) No. 595/2018/LBR.

Thiruvananthapuram, 23rd May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. P. Ramachandran Nair, Proprietor, K. P. Traders, Main Road, Kollam and the workman of the above referred establishment represented by Sri T. Venugopal, General Secretary Quilon District

Motor & Mechanical Workers Union, C.I.T.U., C.I.T.U. Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. Thomas, Mechanic by the management of K. P. Traders, Main Road, Kollam is justifiable or not? If not what relief the workman is entitled to?

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്
നിയമ (എച്ച്)
വിജ്ഞാപനം

നമ്പർ 23152/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 മേയ് 7.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. എം. എഫ്. വർക്കി, അഡ്വക്കേറ്റ്, മരക്കാശ്ശേരിൽ ഹൗസ്, കടക്കരപ്പള്ളി പി. ഒ., ചേർത്തല, ആലപ്പുഴ-688 529 എന്നയാളെ ആലപ്പുഴ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ചേർത്തല താലൂക്ക് പ്രദേശത്തേക്ക് 3-6-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 34/97/ALPA) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.